

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 126

IA No. 614/2024, 595/2024, 830/2024  
In  
CP(IB) No. 76/Chd/Pb/2019  
(Admitted)

**IN THE MATTER OF:**

Jammu & Kashmir Bank

...Petitioner/ Financial Creditor

Vs.

BBF Industries Limited

...Respondent/ Corporate Debtor

**Under Section:** 7, 19(2) & 60(5), IBC 2016, Regulation 13

**Order delivered on 25.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant-RP in IA No. 614/2024  
595/2024, 830/2024

:

Mr. Viren Sharma, Advocate  
Mr. Inderjeet Khatter, RP in person

For the Respondent No. 4 in IA No.  
595/2024

:

Mr. Shubham Gupta, Advocate

For Respondent Nos. 1 to 3

:

None

**ORDER**

**IA No. 614/2024**

This application has been filed for placing on record the list of creditors as well as the report certifying constitution of Committee of Creditors. The same is taken on record subject to just exceptions. Thus, IA No. 614/2024 is **disposed of accordingly.**

**IA No. 830/2024**

This application has been filed by the applicant for placing on record the second progress report. The same is taken on record subject to just exceptions. Thus, IA No. 830/2024 is **disposed of accordingly.**

**IA No. 595/2024**

It is stated by learned counsel for the new RP that he will file Affidavit of service along with Vakalatnama. Let the same be filed within one week. If the respondents are served, then Respondent Nos. 1 to 3 are directed to file reply within two weeks with a copy in advance to the counsel opposite. It is stated by learned counsel for Respondent No. 4 that he has objections for arraying him as a respondent being the auditor. He is also directed to file reply within two weeks with a copy in advance to the counsel opposite. List the matter on 05.06.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM